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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No. 223/KB/2018
CA(IB)No.1528/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

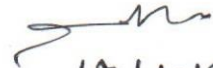
2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th November 2019, 10:30 A.M

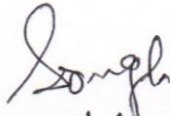
Name of the Company		Rammaica India Ltd -Vs- B.M Advertising Pvt Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Udit Agarwal, Adv

2. Rahul Parashramdas, PCS } IRP


18/11/19

MS. Sushmita Singh, Adv } For Corporate Debtor


18/11/2019

ORDER

Ld. Counsel for the IRP appears. Ld. Counsel for the Corporate Debtor appears.

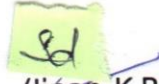
CA(IB) No. 1528/KB/2019 is an application filed by the IRP for recording settlement of the matter, permitting the Operational Creditor to withdraw the CP for the reasons that the matter was settled out of the Tribunal. CP was admitted vide order dated 16/10/2019 and CoC has not been formed as no claim has been received upon public announcement.

Having satisfied that the matter was settled out of the Tribunal and CoC has not been constituted and fees and costs of the IRP have also been discharged, CA is liable to be allowed. Hence, allowed and disposed of recording settlement. C.P. is also disposed of accordingly.

File is consigned to records.



(Harish Chander Suri)
Member (T)



(Jinan K.R.)
Member (J)